

[Sh. Chandra Shekar]

I would like to clarify this impression. I did not say that we are going to concentrate only in these three districts. I had said that special security arrangements would be made in for these three towns and 128 villages. However, because you are compelling us, I would like to mention here that it has been said that, security arrangements in Punjab can be further tightened, if 75 more companies are despatched. We have already despatched 50-60 companies. Within the next three four days, the remaining enforcements would also be despatched. I would even say that even a hundred companies would be despatched, if necessary, for our main objective is to instill a sense of security in the minds of the people of Punjab. The Police has been told in clear terms that innocent people should not suffer in anti-terrorist operations, but at the same time, they should not remain silent spectators to gruesome and barbaric acts committed on innocent people.

I forgot the third question. Ah, yes, so far as Simranjeet Singh Mann's statements are concerned, I don't want to comment. I am concerned and responsible for only the talks I hold with him. Even you people make statements about me, almost everyday. Similarly he also dishes out statements, but I am least affected by these statements.

20.34 hrs.

Re. PROGRESS OF INVESTIGATIONS INTO BOFORS CASE

[Translation]

MR. SPEAKER: Khurana Saheb, are you raising Bofors issue?

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I want to raise a discussion on the progress in the Bofors case. I want to submit only two points.....(Interruptions)

MR. SPEAKER: What are you doing? The Bofors issue would be discussed next time. I shall decide the date and time.

SHRI MADAN LAL KHURANA: I shall finish my submission within two minutes only. Shri Advani and Shri Madhu Dandavate have spoken at length on the matter.

SHRIMATI SUBHASHINI ALI (Kanpur): Who is that Sub-Inspector, who has been entrusted with this case?

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I am merely a ground level political worker. I want to put forward only two points and the views of the people in this regard.....

There have been general discussion among the people on the statement of Chandra Shekharji after the formation of this new Government. Though I know him personally and believe that he has stated those things plainly without having any malice in his heart, yet the proceedings started by the Minister of Law have created certainly a doubt in the minds of the people that there has been a secret pact between the Congress Party and the Chandra Shekhar Government under which the former have supported the latter at the cost of the latter's assurance to drop all the pending cases against the former...(Interruptions) I want to say to Shri Chandra Shekhar that his credibility is at stake today. I finish my submission after saying a sentence:—

“Na Idhar Udhar ki Baat, Yeh Bata ki Kafilā Kyon hata,

Na Raahjanon Par tu Dosh Dhar, Teri Rahbari Ka sawal Hai”.

.....(Interruptions).....It is my request that the investigation in this case should be properly handled... I shall continue this discussion next time with all the facts and figures I have brought with me.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, I would not have replied to this baseless allegation if it had been levelled against me only. But since charge has been levelled against the Congress Party as well, I must make it clear that no Member or person of the Congress Party ever had a talk regarding the Bofors issue with us. (Interruptions)

[English]

SHRI P. R. KUMARAMANGALAM (Salem): The only thing that we are asking is let the Bofors papers be laid on the Table of the House... (Interruptions)...

[Translation]

SHRI MADAN LAL KHURANA: Tulsi has said..... (Interruptions).....

SHRIMATI SUBHASHINI ALI: Mr. Speaker, Sir, let us know the name of the Sub-Inspector who has been entrusted with the investigations into this matter so that we may talk to him only.....(Interruptions)...

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, whosoever investigates the Bofors case, I do not consider him more than a Sub-Inspector. I have no objection if any person adds his name to that list. Secondly, I would like to request Khurana Saheb not to worry about by credibility. For a long time many attempts have been made to tarnish my image. It has remained unscathed and shall remain so (Interruptions).....

[English]

SHRI SONTOSH MOHAN DEV: I am very much surprised to listen to the speech of Mr. M. L. Khurana here in this House. When the previous Government was there, Mr. Khurana's Party was supporter of that Government. At that time, we demanded that all papers in connection with Bofors should be laid on the Table of the House.....(Interruptions).....

[Translation]

SHRI MADAN LAL KHURANA: How the files were tampered? How the notings in the files were cut out by the previous Government.....? (Interruptions).....

[English]

SHRI SONTOSH MOHAN DEV: Though the then Prime Minister assured the House in regard to papers, he went back. Even now there is a Government and there is the Prime Minister at the Centre. We shall request him that whatever papers available with the Government, he should lay those papers on the Table of the House. Let the nation know who is the real culprit. I know personally who is the real culprit and which side he is sitting.

[Translation]

SHRI MADAN LAL KHURANA: I have got two names.....(Interruptions).....

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, Khuranaji has come to know about the two culprits. He may tell those two names if he so desires. But I have no information regarding them. He should not conceal those names if he has got the information. But he should not create any misunderstanding through such baseless talk. If he knows, he should certainly reveal those names. (Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I am going to reveal the names. The court in Switzerland has given its verdict. A copy of that verdict has been sent to you also. The two who have appealed in that court are Shri G. P. Hinduja and the Jubilee Finance Company..... (Interruptions)

PROF. MADHU DANDAVATE (Rajapur): It is known to all. (Interruptions)

[English]

SHRI SONTOSH MOHAN DEV:
What our leader has got to do with
this? (*Interruptions*)

PROF. MADHU DANDAVATE:
Are you continuing the debate? (*In-
terruptions*)

MR. SPEAKER: No, no. You will
have a chance next time.
(*Interruptions*)

20.40 hrs.

DECISION OF THE SPEAKER
UNDER TENTH SCHEDULE OF
THE CONSTITUTION

**Disqualification of Members on ground
of Defection**

[English]

MR. SPEAKER: In the matter of
the petitions filed by Shri Santosh
Bhartiya against Smt. Usha Sinha and
29 other Members listed at Annexure
I and the petition filed by Shri Satya
Pal Malik against the aforementioned
30 Members both praying for the
disqualification under the Tenth Sched-
ule of the Constitution and the Mem-
bers of the Lok Sabha (Disqualifica-
tion on ground of Defection) Rules,
1985

and

In the matter of the petition filed
by Shri Sukdeo Paswan against Shri
V. C. Shukla and six other Members
listed at Annexure II under Tenth
Schedule of the Constitution and the
Members of Lok Sabha (Disqualifica-
tion on ground of Defection) Rules,
1985

and

In the matter of the petition filed
by Shri Devendra Prasad Yadav
against Shri Shakeelur Rehman under
the Tenth Schedule of the Constitu-
tion and the Members of Lok Sabha
(Disqualification on ground of Defec-
tion) Rules, 1985

and

In the matter of expulsion of Shri
Chandra Shekhar and 24 other Mem-
bers from Janata Dal given at An-
nexure III followed by their declara-
tion as unattached Members

and

In the matter of request of Shri
Chandra Shekhar dated 6th Novem-
ber, 1990 for recognition of Janata
Dal (S) as a political party.

The facts of the above cases in
brief are that on the 6th November,
1990, I received a letter jointly sent
by Sarvashri Chandra Shekhar, Devi
Lal, Chand Ram and Hukumdeo
Narayan Yadav, MPs and one Mem-
ber of Rajya Sabha, informing me
that Janata Dal had split at all levels
in every State and that following the
split, 58 Members *vide* Annexure IV
along with some Members of Rajya
Sabha had constituted a group re-
presenting the break-away faction of
Janata Dal and that they had adopted
the name of Janata Dal (S).

2. Earlier on the 5th November,
1990, I had received a letter from
Shri Vishwanath Pratap Singh, Leader
of Janata Dal in Parliament informing
me that 25 Members of Lok Sabha
belonging to Janata Dal *vide* An-
nexure III have been expelled from
the party for anti-party activities and
were no longer Members of the Janata
Dal Legislature Party in Lok Sabha.
On receipt of this information, in con-
formity with the well-established
Parliamentary usage and practice and